

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

C.P No. 16/(MAH)/2016  
C.A. No.

CORAM:

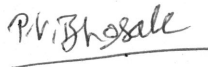

Present: SHRI B.S.V. PRAKASH KUMAR  
MEMBER (J)

SHRI V. NALLASENAPATHY  
MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 23.01.2017

NAME OF THE PARTIES: M/s. Life Insurance Corporation of India  
V/s.  
M/s. Sterling Biotech Limited

SECTION OF THE COMPANIES ACT: 117C of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1	Pratibha Bhosale	Advocate for Respondent	
2	Vidhyadhar Shinde	Advocate for Applicant	

Order

CP No.16/117C/NCLT/MB/MAH/2016

At request of the Respondents for leave to file sur-rejoinder, there being no objection from the Petitioner, the Respondent side is given liberty to file sur-rejoinder, if any, within one weeks' time.

List this matter for hearing on 28.2.2017.

Sd/-

**B.S.V. PRAKASH KUMAR**  
Member (Judicial)

Sd/-

**V. NALLASENAPATHY**  
Member (Technical)